

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH: CHENNAI

श्री मनु कुमार गिरि, न्यायिक सदस्य एवं श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष
BEFORE SHRI MANU KUMAR GIRI, JUDICIAL MEMBER AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.2760 /Chny/2024
निर्धारण वर्ष /Assessment Year: 2017-18

Dayalan Parthasarathy,
Flat No.264, Door No.22,
Mangal Nagar, 9th Cross Street,
Porur,
Chennai-600 116.
[PAN: BWYPP4838C]

The Income Tax Officer,
Vs. Non-Corporate Ward-10(6),
Chennai

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Assessee by : Shri S.Anand, Advocate(Virtual)
प्रत्यर्थी की ओर से / Revenue by : Ms.V.Asathy, JCIT
सुनवाई की तारीख/Date of Hearing : 18.12.2024
घोषणा की तारीख /Date of Pronouncement : 23.12.2024

आदेश / ORDER

PER AMITABH SHUKLA, A.M :

This appeal is filed against the order bearing DIN & Order No.ITBA/APL/S/250/2024-25/1065750488(1) dated 19.06.2024 of the Learned Commissioner of Income Tax [herein after "CIT(A), for the assessment years 2017-18. Through the aforesaid appeal the assessee has challenged order u/s 250 dated 19.06.2024 passed by Addl/JCIT(A)5, Mumbai.

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2.0 At the outset, the Ld. Counsel for the assessee has informed that the assessee has opted for VSVS scheme 2024 and hence would like to withdraw its appeal.

3.0 In view of the above, the appeal is dismissed as withdrawn.

4.0 In the result, the appeal of the assessee is dismissed.

Order pronounced on 23rd, December-2024 at Chennai

Sd/-
(मनु कुमार गिरि)

(MANU KUMAR GIRI)

न्यायिक सदस्य / Judicial Member

चेन्नई/Chennai, दिनांक/Dated: 23rd, December-2024.

KB/-

Sd/-
(अमिताभ शुक्ला)

(AMITABH SHUKLA)

लेखा सदस्य /Accountant Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT - Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF